



2026:AHC-LKO:16590-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 196 of 2026

Theater And Film Welfare Association Thru. Secy.
Dabeer Siddiqui

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Deptt. Of
Culture Lko. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Sabita Lahiri
Counsel for Respondent(s)	: C.S.C. , Isha Singh, Jogendra Nath Verma

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. The petitioner-Society alleges various allegations including financial irregularities in the management and functioning of opposite party no. 2 - Bhatkhande Sanskriti Vishwavidyalya.
2. Sri Santosh Kumar Yadav (Warsi), learned Senior Advocate assisted by Ms. Isha Singh, learned counsel for University/Bhatkhande Sanskriti Vishwavidyalya says that the allegations are incorrect and frivolous and that all activities are being carried out as per law.
3. The opposite no. 2- Bhatkhande Sanskriti Vishwavidyalya has been constituted under an enactment, namely, Bhatkhande Sanskriti Vishwavidyalya Act, 2022 (hereinafter referred to as the "Vishwavidyalya Act, 2022"). We have gone through the provisions of the said Act including Section 8 etc. We find that under Section 8 of the Vishwavidyalya Act, 2022, the State Government is empowered to have to get an inspection/ enquiry conducted in respect to the affairs of the University under the said provision. There is also Section 67 of the Vishwavidyalya Act, 2022. The petitioner before approaching the

Court should have approached the State Government, if there is a cause.

We see no reason to entertain this PIL at this stage.

4. Accordingly, the PIL is disposed of.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 27, 2026

Anuj Singh